

ITEM NO.22+38+62

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 290/2024

VKV TRAVELS

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.105735/2024-GRANT OF INTERIM RELIEF)

WITH

Writ Petition(s)(Civil) No(s). 212/2024
(IA No. 80550/2024 - GRANT OF INTERIM RELIEF)

Writ Petition(s)(Civil) No(s). 316/2024
(FOR ADMISSION and IA No.113118/2024-GRANT OF INTERIM RELIEF)

Date : 10-05-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. S. Mahesh Sahsrnaman, Adv.
Mr. Atul Shankar Vinod, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner(s) to serve copies of the these petitions on the learned standing counsel for the respondent-States of Kerala and Tamil Nadu.

These petitions be tagged with Writ Petition (C) No.864 of 2022 and connected cases (which are reserved for pronouncement on 15.02.2024) and are also reserved for pronouncement of judgment.

In the meanwhile, States of Kerala and Tamil Nadu are restrained from levying border tax on the vehicles owned by the petitioner(s) for which a valid All India Tourists Bus permit has been granted.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER